personalities, tour operators and opinion makers to visit the country under the Hospitality Programme of the Ministry.

The Ministry of Tourism also provides financial assistance to stakeholders for promotion of tourism in the international and domestic markets under the Marketing Development Assistance (MDA) Scheme.

(c) and (d) The Working Group on Tourism, set up by the Planning Commission has recommended to increase India's share of International Tourist arrivals to at least 1% by end of 12th Plan from the level of 0.61% in 2010.

For undertaking various activities relating to the development and promotion of tourism, the Working Group has also recommended total outlay of Rs.22800 Crore for tourism sector during 12th Plan.

(e) Development and promotion of tourism are primarily the responsibility of the State Government/Union Territory (UT) Administrations. However, Ministry of Tourism provides central financial assistance for the development of tourism infrastructure on the basis of proposals received from them which are complete in all respects as per the Scheme Guidelines, inter-se priority and subject to availability of funds.

Special Area Programme

1836. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the funds allocated in respect of Special Area Programme and grants made to the States for the welfare of tribal's have been fully utilised and target achieved;

(b) if so, the details thereof for the last three years and the current year, State-wise; and

(c) the details of the schemes/programmes being implemented by Government to remove the social, economical and educational backwardness of the tribals and their result outcome?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) and (b) Statements showing allocation, release and utilization reported under the Special Area Programme of Special Central Assistance to Tribal Sub-Plan and grant under Article 275(1) of the Constitution of India, for the last three years, State-wise, are given in the Statement-I and II respectively *(See* below).

(c) The primary responsibility for implementing the schemes/programmes to remove the, socio, economic and educational backwardness of the tribals rests with all the central Ministries,

State Governments. The Ministry of Tribal Affairs complements their efforts by way of various developmental interventions through its following schemes:

(i) Special Central Assistance to Tribal Sub-Plan for employment-cum-income generation activities.

(ii) Grant under Article 275(1) of the Constitution of India for promotion of Welfare of Scheduled Tribes and upgradation of the levels of administration in Scheduled Areas. A part of grant under Article 275(1) of the Constitution is used for setting up of "Ekalavya Model Residential Schools" for providing quality education to ST students (both girls and boys) from class VI to XII.

(iii) Scheme of Strengthening Education among Scheduled Tribe (ST) Girls in Low Literacy Districts.

(iv) Scheme of construction of hostels for ST girls and boys.

(v) Scheme of Establishment of Ashram Schools in Tribal Sub Plan Areas.

(vi) Vocational Training in Tribal Areas. The Schemes of Vocational Training in Tribal Areas a self-employment or employment oriented scheme aimed at benefiting ST boys and girls equally.

(vii) Post-Matric Scholarship for ST students.

(viii) Upgradation of Merit of ST students.

(ix) Rajiv Gandhi National Fellowship for STs.

(x) Scheme of National Overseas Scholarship for STs.

(xi) Top class Education for ST students.

(xii) Grants-in-aid to Voluntary Organizations (under which residential, non-residential schools, computer training centers and knitting, weaving & handloom training centers run by NGOs for ST students are supported, apart from hospitals, mobile dispensaries etc.).

(xiii) This Ministry is also implementing the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest forest rights over forest land in forest dwelling STs and other traditional forest dwellers.

Implementation of the schemes/programmes of the Government for the upliftment of tribal people is an on-going process and endeavors are constantly being made through various such schemes/strategies to bridge the gaps in development of tribals as compared to that of rest of population.

Statement-I

Allocation, fund released and utilization reported under Article 275(1) of the Constitution during last three years and current year

(Rs. in lakh)

Sl.No.	States	2008-09			2009-10			2010-11			2011-12	
		Allocation	Release	Utilization Reported	Allocation	Release	Utilization Reported	Allocation	Release	Utilization Reported	Allocation	Release (As on 04.12.2011)
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Andhra Pradesh	2199.32	1863.44	1863.44	5283.00	1946.20	1946.20	5526.00	5187.70	0.00	6324.00	5732.38
2	Arunachal Pradesh	308.68	308.68	308.68	738.00	35.20	35.20	772.00	772.00	632.44	883.00	532.27
3	Assam	1448.34	1444.88	1389.13	3483.00	1240.77	1240.77	3643.00	3517.96	0.00	4169.00	0.00
4	Bihar	331.97	0.00	0.00	801.00	95.00	95.00	838.00	838.00	838.00	959.00	959.00
5	Chhattisgarh	2896.43	3211.43	3211.43	6966.00	2834.80	2834.06	7286.00	7786.00	5465.58	8338.00	0.00
6	Goa	71.19	7.00	0.00	171.00	0.00	0.00	179.00	0.00	0.00	205.00	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13
7	Gujarat	3274.90	2372.77	2372.77	7875.00	4783.00	4783.00	8237.00	8302.00	5667.92	9426.00	6870.36
8	Himachal Pradesh	148.32	148.32	148.32	360.00	360.00	360.00	377.00	377.00	377.00	431.00	431.00
9	Jammu & Kashmir	484.14	193.66	193.66	1161.00	282.74	282.74	1214.00	607.00	607.00	1390.00	0.00
10	Jharkhand	3102.38	1852.43	1852.43	7461.00	3730.00	3730.00	7804.00	8004.00	4392.20	8931.00	8731.00
11	Karnataka	1516.37	1496.37	1496.37	3645.00	1823.00	1823.00	3813.00	3813.00	1264.10	4363.00	3652.00
12	Kerala	159.42	159.42	159.42	387.00	387.00	387.00	405.00	405.00	175.18	463.00	347.22
13	Madhya Pradesh	5355.23	6466.80	6466.80	12870.00	6435.00	6435.00	13462.00	17311.31	12710.77	15405.00	10363.00
14	Maharashtra	3754.722	2441.46	2441.46	9027.00	2000.00	2000.00	9442.00	9442.00	5385.48	10805.00	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13
15	Manipur	324.44	324.44	324.44	783.00	352.50	352.50	819.00	819.00	819.00	937.00	937.00
16	Meghalaya	872.38	155.33	125.30	2097.00	0.00	0.00	2193.00	2100.00	0.00	2510.00	0.00
17	Mizoram	367.41	403.57	403.57	882.00	441.00	441.00	923.00	922.96	922.96	1056.00	192.00
18	Nagaland	776.589	200.00	200.00	1863.00	576.59	576.59	1949.00	2047.42	2047.42	2230.00	998.00
19	Odisha	3565.53	4129.73	4129.73	8568.00	7026.00	7026.00	8962.00	11144.33	3797.62	10256.00	5845.00
20	Rajasthan	3107.04	3107.04	3107.04	7470.00	1500.00	848.91	7814.00	8351.00	907.55	8942.00	3500.00
21	Sikkim	91.00	65.00	65.00	216 00	149.20	149.20	226.00	226.00	194.23	259.00	259.00

1	2	3	4	5	6	7	8	9	10	11	12	13
22	Tamil Nadu	285.12	291.39	217.94	684.00	342.00	333.85	716.00	358.00	63.23	819.00	0.00
23	Tripura	434.88	434.88	434.88	1044.00	780.00	780.00	1092.00	1358.73	1355.72	1250.00	927.10
24	Uttar Pradesh	523.00	391.28	391.28	1260.00	350.00	350.00	1318.00	1200.00	450.00	1508.00	127.60
25	Uttarakhand	112.12	20.00	20.00	270.00	120.00	120.00	282.00	250.00	134.86	323.00	0.00
26	West Bengal	1929.09	2489.09	2489.09	4635.00	2320.00	2320.00	4848.00	4848.00	2315.00	5548.00	5209.38
	TOTAL	37440.00	33978.41	33812.18	90000.00	39910.00	39250.02	94140.00	99988.41	50523.26	107730.00	55613.31

Statement-II

Allocation, fund released and Utilisation reported under SCA to TSP during last three years and current year

(Rs. in lakh)

Sl.No.	States	2008-09			2009-10			2010-11			2011-12	
		Allocation	Release	Utilization Reported	Allocation	Release	Utilization Reported	Allocation	Release	Utilization Reported	Allocation	Release (As on 30.11.2011)
1	Andhra Pradesh	4176.75	4176.75	4176.75	4404.35	1930.00	1930.00	5062.00	5746.50	3940.50	5085.00	5085.00
2	Assam	3896.00	3755.65	3755.65	4158.33	2883.00	2883.00	4675.00	3500.00	3500.00	5475.00	2471.95
3	Bihar	816.00	0.00	0.00	870.94	870.94	870.94	979.00	650.00	650.00	1147.00	400.00
4	Chhattisgarh	6839.00	6829.20	6829.20	7211.44	6322.88	6322.88	8189.00	8453.00	3588.83	8325.00	0.00
5	Goa	150.00	0.00	0.00	160.10	0.00	0.00	178.00	0.00	0.00	208.00	0.00
6	Gujarat	6095.25	4571.44	4571.44	6427.23	5635.53	5635.53	7326.00	8126.00	7356.00	7420 00	3700.00
7	Himachal Pradesh	1276.00	1276.00	1276.00	1345.10	1179.40	1179.40	1506.00	1506.00	1467.70	1553.00	750.00
8	J&k	1352.00	676.00	494.21	1443.04	263.79	28.37	1622.00	489.57	0.00	1900 00	0.00
9	Jharkhand	8793.00	2198.25	2198.25	9271.38	0.00	0.00	9140.00	9481.55	8592.04	10704.00	4600.00
10	Karnataka	1544.00	1544.00	1544.00	1647.96	1647.96	1647.96	1853.00	2053.00	1800.00	2170.00	2170.00
11	Kerala	396.25	396.25	396.25	417.33	366.10	366.10	502.00	440.00	440.00	482.00	240 00

12	Madhya Pradesh	12644.25	12644.25	12644.25	13332.33	8722.00	8722.00	15214.00	15214.00	15214.00	15393.00	7700.00
13	Maharashtra	4830.00	2500.00	2500.00	5879.67	895.91	815.90	6696.00	6696.00	5115.76	6788.00	0.00
14	Manipur	989.00	989.00	989.00	1055.59	527.80	527.80	1187.00	1187.00	0.00	1390.00	705.00
15	Odisha	9610.50	10110.50	10110.50	10133.53	8885.55	8885.55	11520.00	12393.00	6393.20	11700.00	10865.00
16	Rajasthan	5236.00	5236.00	5236.00	5588.56	3400.00	1828.27	7273.00	8209.00	3826.51	7358.00	1840.00
17	Sikkim	315.00	315.00	315.00	332.21	291.38	291.38	328.00	369.00	327.00	384.00	384.00
18	Tamil Nadu	469.00	469.00	284.05	494.18	108.00	101.00	578.00	393.05	0.00	572.00	0.00
19	Tripura	1548.00	1548.00	1548.00	1632.22	1431.29	1431.29	1879.00	1879.00	1879.00	1884.00	950.00
20	Uttarakhand	124.00	0.00	0.00	132.35	108.14	0.00	149.00	0.00	0.00	174.00	0.00
21	Uttar Pradesh	644.25	644.25	62.64	679.62	0.00	0.00	760.00	0.00	0.00	785.00	0.00
22	West Bengal	3255.75	3255.75	2950.25	3432.54	2654.34	2654.34	3384.00	3384.00	0.00	3963.00	3962.00

(Exclusive of Funds released for Development of Forest Villages under SCA to TSP)